

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No. 445/2021

KALLOO

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA NO. 243092/2026 IS LISTED UNDER THIS ITEM]
IA No. 243092/2026 - GRANT OF BAIL

Date : 28-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Abhishek Atrey, AOR
Dr. Abhishek Atrey, Adv.
Ms. Ambika Atrey, Adv.
Mr. Navneet Gupta, Adv.

For Respondent(s) : Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR
Mr. Kumar Abhinandan, Adv.
Ms. Apurva Singh, Adv.
Mr. Aaryan Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Interlocutory Application No.243092/2026

1. This is a fresh interim application for bail.
2. Applicant is serving life imprisonment for conviction under Section 302 of the Indian Penal Code, 1860 (IPC). The appeal before this Court is of the year 2021. On two earlier occasions, the bail applications of the appellant were rejected by this Court. We find

from the custody certificate that as of today, appellant has undergone more than 11 years of incarceration with remission and without remission the period would be around 10 years.

3. We direct that the related criminal appeal being Criminal Appeal No.445 of 2021 be listed for hearing on 02.12.2026. If for any reason the hearing cannot be taken-up on that day, we may consider the bail prayer of the appellant.

4. Interlocutory Application is disposed of.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)